

Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No. 295/2007  
This, the 7<sup>th</sup> day of January 2008

Hon'ble Mr. Shankar Raju, Member (J)

Vinod Kumar Maurya, aged about 22 years, son of Late Hari Ram Maurya,  
R/o Village-Chota Raqba, Post Ofice-Awasanpur, District-Ambedkar Nagar.

Applicant.

By Advocate: Sri A. K. Maurya

Versus

1. Union of India, through the Secretary, Department of Central Water Commission, New Delhi.
2. Central Water Commission, Ram Krishna Puram, New Delhi, through its Director.
3. Chief Executive Engineer, Madhya Ganga Mandal-I, Central Water Commission, Jal Taran Bhawan, Pratap Bagh, Aliganj, Lucknow.
4. Superintendent Engineer, Vaigyanik Parimandal Central Water Commission (C.W.C.), Varanasi.

Respondents.

By Advocate: Shri Atul Dixit for Shri K.K. Shukla

Order (Oral)

By Hon'ble Mr. Shankar Raju, Member (J)

In view of the G.M. North West Railway Vs. Chanda Devi 2007 (14) Scale 296, a casual worker who has not been regularized, the legal heirs is neither entitled for pension nor legal heirs is entitled for family pension. Accordingly, the claim of compassionate appointment cannot be considered for such a person, as legal heirs would be seeking a claim against a person, who died without attaining a sustentative status in the service. O.A. is accordingly dismissed. No costs.

  
(Shankar Raju)  
Member (J)

HLS/